hear. What is your point °*i* order?

श्री हक्मवेव नारायण यावव : उप-समापति महोदय, में इन लोगों को किसी कीमत पर बाधा नहीं डाल रहा हूं जो वह सेंटीमेंट की बात कह रहे हैं। उमकी भावना के साथ हम सभी जुड़े हुए हैं।

में कह रहा था कि ग्रभी जितने सदस्यों ने इसनी व्यवस्था का प्रश्न उठाया है उसकी तहत अपनी बाद आपके सामने रखी । मैं उसी के संबंध में व्यवस्था चाहदा था कि हम लोग लिख कर भी देते हैं तो भी कहने का मौका नहीं मिलता है । ग्रमी जो व्यवस्था के तहत बातें रखी गई वह किस रूल और कस नियम के तहत रखते की इजाजत दी गई ? उसका कृपा कारके रूल घत ने का कष्ट करें, तांकि जीरी आवर में हीरो वन मुक

श्री उपसमापति : जीरो झावर थे इस से कोई संबंध नहीं है। ये मामनीय सदस्य व्यवस्था के बहाने कुछ दुसरी बात उठा देते हैं। यह व्यवस्था नहीं, ग्रव्यवस्था " है। और जन में इजाजत नहीं देता ह तो श्रीमान झा जैसे मझ पर आरोप लगाते है और सदन की कार्यबाही चलने नहीं देते । इसलिए कमी-कमी उन बातों The hon. Minister, please.

(Interruptions)

PROF SOURENDRA BHATTA-CHARJEE (West Bengal): Sir,...

MR. DEPUTY CHAIRMAN; You can say anything, Mr. Bhattacharjee.

PROF SOURENDRA BHATTA-CHARJEE; You don't allow me. You allow somebody else.

MR. DEPUTY CHAIRMAN: I will allow you. Doji't worry.

MR. DEPUTY CHAIRMAN; Let m < CALLING ATTENTION TO A MATTER Op URGENT PUBLIC IMPORTANCE

Reported Racial Violence and attacks on the Tamils of Indian Origin in Shri Lanka-Contd,

THE MNISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO); Sir, during the election campaign for the District Development Councils in Sri Lanka in May-June 1981, violence broke out in the Jaffna area leading to a number of casualties and considerable destruction of property. A State of Emergency was declared and the situation was eventually brought under control with the help of the armed forces. There has been a recurrence of violence in the last few days. This has been concentrated around Colombo and in the estate areas in the centre of the island. The main victims are Tamils, the majority of whom are workers in the estates. There have been a number of deaths and numerous incidents of arson, looting and violence. Several thousand estate workers have been forced to abandon their homes. The Government of Sri Lanka has Again declared an emergency atad the armed force3 have once more been "ailed in to controj the situation, The Government of Sri Lanka have also set up a machinery fop the rehabilitation of those affected in the recent events. Due to the confused situation, we have not yet been able to obtain detailed information as to how many Indian nationals have been affected.

Sir, after this, I will be placing before the House the latest position. There are some figures which have come. At the time when this wns drafted, we did not have these figures. I have some figures now. 1 will share those figures with the House.

The Government of India have been in constant touch with the Govern-. ment of Sri Lanka since these developments began and expressed our :oncern to them. They have kept us informed of the turn of the events and the steps taken by them, stating that

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Shri P. V. Narasimha Rao] they view these events with the utmost seriousness and are determined to restore normalcy. The Government of Sri Lanka have informed us that there have been no untoward incidents in the last three days and that a climate of confidence is being built up.

These events are essentially an internal affair of Sri Lanka. Nevertheless, I am sure that Members of the House do share the concern of the Government of India over these deve. Jopments since they affect a large number of persons of Indian origin and possibly some Indian citizens. It is, there fore, our hope that the Government of Sri Lanka will succeed in its efforts to put an end to the present violence and to restore confidence, so that the present difficulties would be soon resolved and n_0 shadows are cast on the traditional close relations which exist between India and Sri Lanka.

Sir, in addition to this, as I was just saying> at Ratnapura refugee camp there are 110 persons of Indian origin, of whom 15 are Indian citizens while some others claim to have applied for Indian citizenship. The bulk of the refugees returned to the estates on the 20th August. The majority of the refugees are Sri Lanka citizens or Stateless. A similar situation exists at Palmadulla. The Indian citizens were that, if they wished, our High told Commission would assist them to return to India immediately. Overall, the situation has been brought under some control by the Army and confidence is returning to the estates slowly. We estimate that there may -till be about 4,000 refugees at JBqga-wantalawa and Maskeliya which were visited by our First Secretary in the High Commission at Kandy on the 20th. This is the latest position we got this morning.

SHRI M. KALYANASUNDARAM: Sir, at the outset, I want to bring to the notice of the House the way in which the Sri Lank_a Police have dealt with an Indian newsman, i.e. a senior

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editor of *India Today*, the magazine published from India. He had gone there and he was arrested and lie was ill-treated. His camera and other things were seized: He is still in custody . there. \ am sure all sections of the House will join me in requesting the External AfFairs Minister to get the release of this newsman immediately and get him repatriated to the motherland.

SHRI G. C. BHATTACHARYA (Uttar Pradesh): Yes, we all request that thi_s should be done.

SHRI M. KALYANASUNDARAM: That is No. 1. No. 2 is about the weaknesses of our High Commission. A country's importance does not depend on its size. There have been historical and traditional relations between our country and the Island. We should have some eminent person there as the High Commissioner and the High Commissio'n in Sri Lanka should be strengthened. In the past, the House will recall, we had such a great man as Shri V. V. Giri as our High Commissioner there. The present High Commissioner is so very weak. I do not want to go into details. \ will request the hon. Minister for External Affairs to investigate the causes of the weaknesses and, if necessary, to re-organise the \cdot High Commission $-^1$ suitably so that it will be able to discharge the duties properly in his critical period. Sir, now let me come to the point. It is a matter of great concern for all Indians. whether we are in the North or in the South. It is not correct to think that all these Tamils in Sri Lanka are settlers. That is a wrong impressioh in the minds of some people. There are two kinds of Tamils: One, the Tamils of Eela Naadu, that is the North-Western and the North-Eastern regions of tha island. They are as old as the Sinhalese. They are the citizens of that land, Sri Lanka, as much as the Sinhalese-speaking population. Traditionally they have been very close. I have visited the place last time after the riots in 1977. I had met the Sinhalese people. I have met our Tamil

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people there, and I am speaking from personal knowledge. The Sinhalese speaking people or the Tamil-speaking v people have great-love for our country, India. They want our friendship to continue. They want our trade relations to continue. They want our cultural relations to coninue. I am speaking from personal knowledge. That is the position of the people. Here it is made to appear as if the Sinhalese people are attacking the Tamils. That is where the mistake has taken place. Our Government also seems to be under the impression that it is a riot between the Sinhalese-speaking people and the Tamil-speaking people. It is a terrorist method. Sir, we Indians or this House cannot be indifferent. We cannot close our eyes and shut our ears to what is happening in Sri Lanka, thinking that it is an internal affair. If this is an internal affair then, what right have we got to the United Kingdom and what speak about right have we got to speak about the racialism in South Africa? So, here, this should be viewed in the context of the global attempt of certain imperialist powers against usr against our country, in Pakistan, in Bangladesh, in China and in Sri Lanka. Sri Lanka occupies a.very cri-^ ticai Place geographically in the Indian Ocean. It is 20 miles from our stores. Some parts are even less than that. We should look at it from that point of dew. Here are some details which I want to give to the House. As I have already said, there are two types of Tamils: One, the indigenous Tamil, and the other, the Tamil workers who went there some four generations ago to work in the plantations and to clean the streets of the cities like Columbo. In 1964, when they introduced the new Constitution, they thought that the working class might be left-oriented, and so, they disen--r franchised about 15 lacs of the plantation workers and the municipal workers before 1964. Our Government in their anxiety to build friendship with Sri Lanka, created a new category, that is. the category of the people of the Indian origin. THSy went there three or four generations

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Through the Srimavo-Shastri ago. Pact this category was introduced. is the beginning of the trouble. This This is weakness of the whole situa They did not go there recently. tion. Thev went there to build the planta,tions some centuries ago. By this time it will be four generations or By their sweat and five generations. gardens labour they have built tea which yield 80 per cent of the revenue of the country. This is the position, and this is what we should see. Thev left nowhere. They are are called the stateless citizens. The weakness of the pact which was entered at that time can be seen well now. They have repatriated only about 3 lacs of people. The Government of S*i Lanka has given citizenship to a little over 2.5 lacs of people, not necessarily to all these workers. It is all given on the basis of pick and choose ac cording to their choice. Nearly 10 lacs of people who are categorised as the people of Indian origin, are left there. And they are nowhere. There is no protection for them. The other population, the Eelanaadu Tamil peo ple are about 40 lakhs. Altogether there are about 50 lakhs of Tamils 90 lakhs speaking people and about of Sinhalese-speaking people. This is the population of that country. We in India wish them well. It is a ma concerning ter human rights democratic of that and values itself, country whether the people speak Sinhalese or Tamil. So, umimatejy... (Time-hell rings). Kindly excuse me. It is such an im portant and sensitive question ...

MR. DEPUTY CHAIRMAN: The time is limited. Ten minutes are already over. Please conclude now.

SHRI M. KALYANASUNDARAM: If you interrupt me...

MR. DEPUTY CHAIRMAN: You cannot discuss indefinitely. There is no time. (*Interruptions*).

SHRI M. KALYANASUNDARAM: Now, we wish them well. We want our traditional friendship to continue, whatever may be the attempt of the

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present Government there to drag their country towards; the imperialist camp, towards the ASEAN in this region. And it works counter to the foreign policy of our country. Whatever may be the provocation from this neighbouring country, I am sure our Government will not lose its balance, and we will stick to our tradition of nonalignment, anti-imperialism and close friendship with neighbouring countries. But that should not be misused. Recently, just a few years ago, they handed over Kachcha Theevu to Sri Lanka. Whether at the time of the Sirimavo-Shastri Pact or at the time of handing over Kachativu to Sri Lanka, the State Governments of Kerala and Tamil Nadu were not at all consulted. True, External Affairs is the prerogative of the Union Government. But we in the State are closer to these people. Should they not consult us? Even when Mr. Bhaktavatsalam was the Chief Minister, he was not consulted at the time of the Shastri-Sirimavo Pact. This is the situation. Still we put up with it because we were <u>\anxious</u> that the friendship between Sri Lanka and India should continue. Even today We are not going to shift from that position. But what is happening now? It is terrorism. The hon. Minister just now gave us the facts. But these facts are not adequate. We are getting more than these. These are official Our officials are not allowed to go to figures. these places as they like. So, the facts •re misleading. The situation is much more serious. Here is a statement by the Communist Party.of Sri Lanka. Nobody will accuse ...

SHRI P. V. NARASIMHA RAO: I would just like to add at this juncture that this information which I gave is the latest information, re_r ceived from the High Commissioner after his visit to Ratnapura. It is not as if he has not been allowed to go there. He did visit there ...

SHRI M. KALYANASUNDARAM: I stand 'jorrected. But the figures

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supplied to him would be irom the Sri Lanka Government.

SHRI P. V. NARASIMHA RAO: . I am only saying that he went there... (*Interruptions*).

SHRI M. KALYANASUNDARAM: Whether it is in regard to the Jaffna area, that is the Tamil area, or it is in regard to Ratnapura, that is the plantation area, the figures that coma in the press are different from the figures that come through other sources because the press is gagged there. Nobody is allowed to gather information there independently. That is much more serious than an Emergency. Here is what the Sri Lanka Communist Party has to say. Nobody accuses the Sri Lanka Communist Party of consisting only of Tamils. The majority of its leadership consists of Sinhalese and the majority of the party members consist of Sinhalese. The Communist Party of Sri Lanka enjoys the support of both the Sinhalese and the Tami's. This is what they have to say:

"The Communist Party of Sri Lanka draws the attention of all democratic forces and public organisations to the need to be vigilant concerning, and oppose, the growing trend towards State-sponsored — and Statepatronised terrorism."

Kindly note—"State sponsored nnd State-patronised terrorism".

"... This trefttd which began with the killing of the trade union martyr Somapala during the 1960 picketing campaign, has now been repeated on an even bigger scale in Jaffna."

That is, the Tamil area. This is a quotation I give from a resolution of the Politburo of the Communist Party of Sri Lanka. I agree that ultimately the solution should be found by the democratic forces in that country, the democratic and secular forces in that country. We are not here discussing to suggest to the Government to send our army. Their own army, navy and air force have failed to restore order. That has Tseen admitted by

Mr. Jayawardene himself that the deployment of naval force, air force I and army could not help. Therefore, it is a warning. Not only what is happening in Sri Lanka is a warning and a lesson to all those who invite multinationals, who invite IMF loans -that is what Mr. Jayawardene has done. Though a small country, 400 sq. miles around Colombo is treated as a free trade zone, and Trincomalee is now leased to the Americans as a sub-base for Diego Garcia because in Diego Garcia there is no social life for the American soldiers and ratings. So they want to be sent to Trincomalee, just twenty miles from our shore. What for? For having social life. What do they mean? I am eure, the self-respecting Sinhalese people in their true tradition will not folerate it. This is how it is being converted under the United Nationalist Party Government led by Mr. Jayawardence. Thjs is what our Government of India should know in the context of the global imperialist strategy towards India. towards Indian Ocean. This is what they should know.

Another very important point here is thai Sri Lanka air force is goin^ • to have a practice over the Paik Straits and the Gulf of Mannar. That is, the sea dividing our shore and the Sri Lanka shore. They are shallow waters. The main thing is about fishing. The lives of three lakh fishermen arc affected. They want to put bombs there. That means, not only during the bombings and during the period of exercises that the fishermen will be deprived of their livelihood, but for some years to come the fish will disappear from that area. Is i" not politically and economically directed against our country? It is an attempt to destabilised the economy of this country. There Is the least doubt about it. In that marine zone the Japanese, the Taiwanese, the Americans, join together to destabilise our economy. That is the purpose of this 400 mile area around Colombo. These things must be understood properly. So, "to hide all these things, 760 RS-8.

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high prices, growing unemployment, high rate of inflation, increasing foreign debt, the whole country is being mortgaged by the United Nationalist Party to the imperialists. To hide that fact they are whipping this communal riot. They want to take shelter under the communal riot". This is what the Government of India and the people of this counry must know. That is why I took the trouble of raising this point. It is not a matter concerning the people of Tamil Nadu. It is a matter concerning the people of the entire country, the people of entire India, who believe in democracy, who believe jn anti-imperialism. This morning when the Minister was answering this question, he was in difficulty to explain how the imperialists are interfering or obstructing the global convention. So, the imperialists are very active not only I . in Pakistan, not only in Bangladesh; they are active in this island also though this island may be very small. This is what our country, our Government, should know. And this Government, led by Mr. Jayawardene. is in league with it. So I agree that it should be tackled very carefully. It is a sensitive issue. I cannot suggest that you should send our army. It is not our tradition. So what should you do? Kindly review the economic arrangements. Please liberalise. Our papers cannot go there and their papers cannot, come here. Take up this issue and expose those people. Traditional items of exports to Sri Lanka-take up that issue. You can show your real face. So, the Government of Sri Lanka is acting against the interests of India and India-Sri Lanka relations. This is the point that our country should know.

One more point. There are about ten lakhs of Stateless persons. Even

the National Union of that country has demanded that Sri Lanka Government should give full-fledged citizenship and grant all consequential

rights such as franchise, employment, etc. to all people of Indian origin except to those who may hereafter

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make fresh applications for Indian citizenship. This is a very important question. Are we in a position to take back all these 10 lakh people? If so, where can we keep them? And they are not willing to come back also. Whether they are of Indian origin or not, they should not be repatriated to India.

SHRi P. V. NARASIMHA RAO The basic consideration which this House has to keep in view is that this is a delicate matter which impinges on our. relations with our neighbour. There is some trouble. We would not like to add to that trouble. I am placing all the facts, as they come, before the House. Therefore, I will not go into questions not directly connected with the riots. These questions could be gone into separately. There is nothing to hide. If you want to have a discussion or debate on what is happening on the repatriation issue, I am prepared to place all the figures before the House. Let us not link these two things, although I do know there could be a relation between them. But let us confine ourselves to the subject-matter ot the Calling Attention ...

SHRI NARASINGHA PRASAD NANDA (Orissa): Even your statement did npt reveal what was the immediate cause or, provocation for these large-scale riots there. You should have enlightened the House on that point. We are groping in the same darkness as before.

SHRI M. KALYANASUNDARAM: How do you expect the Minister to .say that? Sri Lanka Government is giving support to this.

SHRI P. V. NARASIMHA RAO: Let u_s return to the subject. I would like to respond to the questions raised by Mr. Kalyanasundaram

SHRI M. KALYANASUNDARAM: First, about the Indian journalist.

MR. DEPUTY CHA1KMAN: Do not be impatient.

SHRI P. V. NARASIMHA RAO: I was going to start exactly from there. The press report that a jour nalist belonging to "India Today" has been arrested is not correct. His cameras were impounded. But tin Foreign Ministry is taking action to return them. This is number one.

SHRI M. KALYANASUNDARAM: Is he not under police custody?

SHRI P. V. NARASIMHA RAO: He has not been arrested. This is the latest information.

SHRI M. KALYANSUNDARAM: la that information given by the Sri Lanka Government?

SHRI P. V. NARASIMHA RAO: This is the information which we got from our Acting High Commissioner. ..

SHRI JAGDISH PRASAD MATHUR (Uttar ' Pradesh): Where is he now? He may not have been arrested legally...

MR. DEPUTY CHAIRMAN: Let him complete it. Please allow him to complete his reply.

SHRI P. V. NARASIMHA RAO: I have nothing to hide. I am getting information by the hour. I am placing it before the House. If there is anyth in g still wanted. I am prepared *to* get it and give it to any hon Member who wants it. The point is that a situation is developing and evolving. Fortunately report is that it is being brought under control slowly and gradually.

SHRI JAGDISH PRASAD MATHUR: About the journalist kindly > enquire where he is physically present now.

SHRI P. V. NARASIMHA RAO: At quarter to one where is he? Sir. the High Commissioner has been.commented upon. I would like to tell

Mr. Kalyanasundaram and the House that our High Cimmissioner in Sri Lanka is one of the top diplomats of this country and he is not a junior ' officer and has not been sent there recently.

SHRI M. KALYANASUNDARAM: What about the complaint that facilities were not given to the victims?

SHRI P. V. NARASIMIIA RAO. He is one of those who are at the top and it is not fair to trace anything happening in Sri Lanka to an3^T alleged weakness of the High Com,missioner. That is not correct.

SHRI M. KALYANASUNDARAM: Even the repatriates are complaining that they were not given proper facilities. If you want the details, I will send you the details.

SHRI P. V. NARASIMHA RAO: You can send me the details. But, whoever is the High Commissioner, in an extraordinary situation like this there ^ai'e bound to be certain inconveniences and we shall certainly look into those things. But, to trace these things to the weakness of the High Commissnoner.

SHRI M. KALYANASUNDARAM: I said "High Commission"

SHRI P. V. NARASIMHA RAO: That is not correct. If there is anything further to be done, if the High Commission is to be strengthened, if there is any lack of staff, may be to cope with a situation like this, we can certainty look into all those things. But I would like to say that it is not the High Commissioner who is weak or anything like that. The fact of the matter is that they are faced with a very very difficult situation. For instance, in Iraq, when an

Uraordinary situation was faced, every embassy, every office, was under tremendous" pressure...

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SHRI P. V. NARASIMHA RAO: ...a'nd w_e hav_e to see, considering that pressure, whether they are doing well or not and I have no doubt that our High Commissioner in Sri Lanka has been doing well. If there are any further matters to be looked into, I am always prepared to have thai information from the honourable Members and see that they are looked into.

Then, Sir, it is true that there are original inhabitants of Sri Lanka among the Tamils. It is not as if all

the Tamils have gone from India and aie of Indian origin. But the fact remains that, whether they have gone four generations back or five generations back, those who have gone from here are technically termed as those of Indian origin, and those who did not go from here would not be of Indian origin. Therefore, there are Tamils of Indian origin and Tamils who are indigenous, as old as the Sinhalese. So, I have no quarrel with that analysis given by Mr. Kalyanasundaram. But it so happened that in these riots the victims have been the Tamils. I never said. "Tamils of Indian origin". I say, "Tamils". This is the fact and I cannot suppress it and, therefore, I have told you that Tamils have been affected, a majority of them have been pffected. I have also told you that among the refugees, there are Sri Lanka citizens as well as Stateless persons because, when a riot takes place, no one picks and chooses. The emotions that are aroused in a riotous situation affect everybody with the result that among the refugees there are Sri Lanka citizens and also those

J who are Stateless and also Indians.

SHRI M. KALYANASUNDARAM: When the honourable Minister uses the term "riot, what $d^{\circ}e_{s}$ he meant by it? Is it that the Sinhalese *en* masse went out and attached? I have said that it is State-sponsored terrorism. What i_s your information?

SHRI P. V. NARASIMHA RAO: ¹ I said that when riots break out, ifl

[Shri P. V. Narasimha Rao] i_s not that "X" has started and "Y" ha₃ been the victim. Riots break out in a manner which it is impossible to define, to say who has started it or which section started it, how it has been started, and so on, we can never go into those matters and it is impos,-sible. Even if the Sri Lanka Government appoints a Commission, there Will be many versions of this...

SHRI M. KALYANASUNDARAM: They may not publish the facts at all.

SHRI P. V. NARASIMHA RAO: ... as to who started it or when it started at a given place. Therefore, it is no use going behind the riots. The question i_s that here w_e are faced with a situation and we have to see that the situation i_s defused an, the defusing of the situation i_s going on, as w_e understand it, slowly and gradually, but i_n the right direction.

Sir, when I say that it is an internal affair, I think I am on very firm ground. Clearly the controlling of the law and order situation within a country is the inter'nal affair of that country.

SHRI M. KALYANASUNDARAM: Nobody disputes that.

SHRI P. V. NARASIMHA RAO; At the same time, I have said that we are concerned and it is exactly the same thing that we are saying in relation to UK and in relation to any other country and there is no contradiction in this. It has to be admitted that it is an internal affair and We cannot possibly do anything about it. We only hope that they will control it. But, at the same time, expressing concern is something which is quite legitimate. That we have done. And that is why j said the entire House shares the concern of the Government.

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So on this we are at one. There is no-difference on this.

SHRI M. KALYANASUNDARAM: Good.

SHRI P. V. NARASIMHA RAO: Sir, about the Srimavo-Shastri Pact, as I said, this is no directly concerned, and, in any case, a pact which was concluded in 1964, whatever its pr«s and cons, whatever its rationale, it is too late in the day for us to go back and say that it was not properly done. What is now possible is implementation, early implementation of the pact-a pact that was entered into in 1974. The time factor is important in this because the term of the pact is coming to a_n end this year, in 1981. That is why I submitted in the other House that we are taking steps to see that there is no gap. We are in touch with the Government of Sri Lanka. Mr. Kalyanasundaram has pointed out that it is not a small question of arithmetic, counting heads and taking them. We will have to see if the man really wants to come here, j have submitted in the other House that it is a very important factor today. The economic conditions there have chang. ed, conditions of life have changed, and he may make his own comparison with what he has there and what he • is likely to have in India if he is repatriated. Therefore, all these questions have to be gone into first by the person concerned and then by the authorities. This takes time. But we are trying our best t₀ see that there is no gap between these two, and we will see that some satisfactory solution is arrived at. Our Secretary, who is in charge of this region, has been there. He met the President himself, and the President admitted that this matter brooks no delay and it will have to be looked into at the earliest. So the matter is being looked into.

This is all I can say on the questions raised in regard to this. I agree that one or two other questions have been raised which are *not* connected with this. But i_n order to keep the record straight, I should say that on the ques-S tion of Kachativu, we had constant consultations with the Tamil Nadu Government before a decision was taken to implement it. In the present situation we have had discussions with the Chief Minister of Tamil Nadu, who is constantly in touch with the Government. He came and saw the Prime Minister the other day and wc are also in touch with him.

Then, Sir, on the question of Air Force exercises, I understand that xhis news is not correct. The Sri Lanka Air Force is not undertaking any exercise, near our shores. This is the information which I have. We will check it up still further. But for the present, whatever information I have had I am placing before the House.

MR. DEPUTY CHAIRMAN: Mr. Ramakrishnan.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Mr. Deputy Chairman. Sir. at the outset, it is my humble submission that the attitude of the Government of India and the Minister in giving a very low-key approach to the entire problem is rather wrong. Sir, you will have to understand the cen-timents of the people of Tamil Nadu. We are particularly concerned about this issue because of geograpihcal, historical, a'nd also ethnical interest, as also because of th- proximity and so many other factors. The Minister would know what exactly is happening now in Tamil Nadu. There is no question of politics on this issue. All the parties), including the Congress (I) have submitted a Memorandum to the Prime Minister to see and interfere in this matter. And the students have also started demonstrating about this. What may happen after some time is that this whole thing will go out of proportion and become law-and-order situation in our country if the Government of India does not take a much stronger attitude in the whole thing. Well, I am one with the

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hon. Foreign Minister in appreciating that Indo-Sri Lanka relations should be maintained cordially in view of the historical friendship between the two countries. But that does not mean that we can just say that we are b^*y -

ing discussions with the Government of Sri Lanka. No doubt, it may be an internal affair of Sri Lank, but there are so many things which happen in other countries. It involves many Indians, particularly there are three classes of Indians there-. the Indians originally settled there, persons who have gone there four or five generations back, and the third category of stateless people. That is not the issue at all. When something which affects the lives of hundreds of innocent people is there, no country can afford to keep quiet and ^{sa}y -hat they are having discussions. For example, today, there was a news item that in Nepal the effigy of Mrs. Indira Ga'ndhi was burnt. Rightly the External Affairs Ministry and the Ambassador have given a protest note. And why was no protest note given for this when the matter has not been happening today or yesterday but even in May and June the riots broke out in Jaffna? And, again, after two or three months (Interruptions). I agree that the External Affairs Ministry did a right thing in giving a protest note. Sir, in May and June this happened and, again, after three months, there is a recurrence of riots. So, the External Affairs Ministry should have acted more firmly on this issue. And, secondly, Sir, the matter has gone to such a proportion that even a Minister of the Government of Mr. Jayewardene Mr. Thondarman has complained to him that even Tamil plantation workers, innocent of any political activities, have been singled out for murder and mayhem. Sir, this is a quotation from Mr. Thondarman, a Minister of Mr. Jayewardene's Government. This is not somebody X, Y or Z saying. He has himself complained. There is a wholesal; genocide going on there, and it is a huge problem. And eveH this sort of terrorism will be taken advantage of by the

anti-social elements and other

[Sfari R. Ramakrishnan]

elements, as Mr. Kalyanasundaram said, and it will become an issue which will definitely affect India in course of time.

Secondly, Sir, this sort of discrimination against the minority by the majority is not something new. Even as early as 1977, when the Jayewar-dene Government came into power, they appointed a former Chief Justice of Sri Lanka, Mr. M. C. Sansoni, to go into the matter. And in his one-man commission, he has come to the conclusion that the Tamils were[^]being discriminated against and this should be stopped if bloodshed was to prevented. After that, in the last three ye irs, there have been six or seven emergencies by the Sri Lanka Government to prevent the situation. Therefore, it is not correct on the part of the Government just to have this low key discussion with the Government of Sri Lanka. It should be raised in the United Nations. What for is the UN there? If other country'₃ internal matters cannot be taken up by some other country, then the United Natkrtis can be dispensed.with. Matters relating to Taiwan, China and so many others are discussed in the United Nations. This is a matter where a wholesale genocide is going on. Then, Sir, look at the arrogance of the Sri Lanka Government. Perhaps, the hon. Foreign Minister may be aware of it. A Cabinet spokesman, Mr. Anandatiss_a de Alwis, on behalf of Mr. Jayewar-dene, said that a foreign hand is behind the disturbance. Whom this foreign hand implies, we do not know. And he further says that he made.it clear to a visiting foreign correspondent that the Government would not disclose the findings as to who the foreign hand is. That means, it is an indirect imputation of some neighbouring country. It is not saying that India is doing it. it implies so many things,

MR. DEPUTY CHAIRMAN: Don't read like that, it may be anybody.

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SHRI RAMAKRISHNA HEGDE (Karnataka): He has taken a leaf out of our own Government.

SHRI K. RAMAKRISHNAN; Then when it was pointed out to the Minister that the Government of India had expressed concern over the attacks of Indian passport holders and citizens, look at the arrogance of the Minister. That man says, "Has Sri Lanka conveyed any concern for the massacre of the Ar.samese". Is this a sensible talk o_n the part of that Government? Is any Sri Lanka national involved in Assam? Is there any massacre going on in Assam? There may be e problem in Assam. If Sri Lanka wants, let them express concern over it. Let them give a protest note. What is this arrogant attitude? And our Government says, "No, no. We want friendly relations. Bhai-Bhai will do." This is wrong. I feel that the Government of India .should take up this matter more strongly first through the normal diplomatic channels by giving a protest note, and then later with the United Nations, if it is required.

Then, Sir, there is one more thing. Thousands of innocent estate workers have to tread through snake-infested Our Government is spending forest. crores of rupees on the RAW. The statement as laid before the Houselater, of course, the Minister supple mented it with some scanty informa tion-says, "Due to confused situation, we have not yet been able to obtain detailed information as to how many affected." Indians have been we should ask the Indian 1 P.M. High Commission to supply all the information. If in spite of spending huge funds the Government cannot get intelligence information on sensitive issues like this, the RAW can be dispensed with. We need not depend on this Sri Lanka Government, on the official figures. They will not give correct figures. There is " report reaching Madras that hundreds of Tamilians and Indian citizens have been killed. This will naturally be contradicted by tho Sri Lanka Government. There-

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fore, it is essential that our RAW operations there and other informal agencies and intelligence sources should give the Government correct information.

Secondly, Sir, may I know from the hon. Minister whether he has obtained information as to how many people have been rehabilitated? It has been stated that the Government of Sri Lanka has set up a machinery for rehabilitation. What is the number of those people who have been rehabilitated -and how many people have approached the Indian High Commission who have lost their passports. Of course, we will take up the question of stateless persons later, as the hon. Minister has stated. But we want to know how many people have actually been rehabilitated by the Government. So, Sir, this is an important issue, where, on behalf of the Tamil Nadu Government, our Chief Minister, Shri M. G. Ramachandaran, as early as June 10, 1981, drew the attention of the Prime Minister by a letter and by two or three visits personally impressed upon her the urgency of looking into this matter, and the Prime Minister assured him that the needful will be done and the Minister has also confirmed that. But what I am raying is that this is a matter which if allowed to go out of control if some strong action is not taken by the Government of India, will have serious conseque-ences.

SHRi P. V. NARASIMHA RAO: Sir, in- the first place, I would like to submit that the matter i_s not going out of control. On the other hand, repor!_s show that it is being brought under control, gradually and slowly, and ^{we} wish that this process continues. We have not taken it up on a low key or a high key. We have no particular . motivation for that. We hav_e taken up the matter at a suitable level in a suitable manner because we know the very delicate situation that obtains and we want that the relation 5 bet-W ?tn the two neighbouring countries should not permanently get unpaired a?:_a result of this temporary upsurge.

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We want this to be controlled properly and we hope it is going to be controlled. We do not think that this is a matter for the United Nations. There could be a difference of opinion, fiv (he opinion of the Government this is 1 not a matter to be taken to the United Nation[^] and as far as the statement of the Minister of the Sri Lanka Government, which the hon. Member has read, is concerned, I would only say that I am not prepared to emulate that Minister.

MR. DEPUTY CHAIRMAN: Yes, Shri Gopalsamy. I have to inform the hon. Members that if we do not finish within some limited time, we can sit...

SHRI RAMAKRISHNA HEGDE: May I suggest that we adjourn now?

SHRi V. GOPALSAMY (Tamil Nadu): No, I want to speak.

MR. DEPUTY CHAIRMAN: If we do not finish it say, within half an hour, then the House will adjourn and this Calling Attention will be taken up at 5 o'clock, because after lunch we have to take up the non-official business. Therefore, I would request yo_u to confine your observations to say, five minutes because everything has been said.

AN HON. MEMBER: Let us adjourn now and take up the Calling Attention at 5 o'clock.

SHRI JAGDISH PRASAD MATHUR; Or. let the Minister reply to the points of all the Members together.

SHRi V. GOPALSAMY: No, no, we should follow the usual procedure.

MR. DEPUTY CHAIRMAN: If you are ready to finish by 1.30 p.m., every Member can speak for 3 op 4 minutes.

SHRI V. GOPALSAMY: No, Sir; this is a serious matter.

MR. DEPUTY CHAIRMAN. Then we shall take it up after 5 p.m.

SHRi P. V. NARASIMHA RAO: Sir. I have a submission to make. I have to leave Delhi for a purpose which cannot be postponed, which happens to be a religious ceremony in relation to my mother's death anniversary. So, if this could be completed before lunch within a suitable time, i would be grateful.

SHRI ERA SEZHIYAN (Tamil Nadu); Sir, let us finish it even if.we hi ve to forg₀ lunch; we do not mind even if we skip our lunch.

DEPUTY MR. CHAIRMAN: Mr. Gopalsamy, please be brief: otherwise if you take twenty minutes, we cannot finish it.

SHRI V. GOPALSAMY; Mr. Deputy Chairman, with much anguish and agony I put before this august House the most painful events that have rocked the town of Jafna and other areas of Sri Lanka where the Ceylon citizens of Indian origin and also the indigenous Tamilians are living.

Sir, savage violence has been unleashed by armed gangs with the connivance of the police-I repeat, with the connivance of the police- and also army, against the citizens of Indian origin and also the indigenous Tamilians. Arson, looting, rape, murder, have become the order of the day. Why? Sir, these atrocities are deliberately committed to instal terror in the minds of the people to fores them to flee the land which was enriched by their sweat and toil. The Minister also was very correct in saying that there are two groups: one, the indigenous Ceylon Tamilians and the other who were brought by the British planters from South India. Sir. these people of the second group, the majority of them. know no home other than the island of Sri Lanka. They have* been dis-enfrenchised and made Stateless when the Britishers left by the brute majority of the Sinhalese. These unfortunate people

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have been subjected to the worst tragedy, the unbearable sufferings throughout the period. Worst tragedies took place in the years 1974 and 1977 when many lives were lost. This witnesses the genocide of the T year ,t.".ilians. Sir, what happened on 1he 31st May? The whole are, was ran-sicked. Just imagine, a Member of Parliament, Mr. Yoheswaran and his wife scaling the walls of the house fc) find an escape route, only to turn back and see their house go up in flames. The youngsters in the house vere killed; their jeep was burnt; the whole building was burnt. Sir, this is the photograph of the dead body of the youngster who was killed in the house of that M.P. Ard the same day, the great library of Jaora, one of the finest libraries of Asia, burnt. About 95.000 precious was books were burnt. Sir, the "flew Statesman" of London described this incident particularly under the caption "PARADISE BURNT". There have been incidents which have been reported. According to my information from authentic source in our State, there have bsen cases in which people were locked in the houses and burnt to death. Sir, y > u will be shocked to see the photograph of these youngsters who were tortured, whose skulls were broken, and the brain tissue was spilled over the highways. This the photograph. I shudder to see these is photo-g: aphs. Sir, the days of Kaligu:a and Taimur are repeated. Atrocities of stormtroopers of Nazi are repeated in the land of Sri Lanka. AH these atrocities are going on. My was very correct in saying friend that several thousands of workers have to tread through the snake-infested jungles to ecape persecution by these armed gangs of hoodlums For the past 15 days serious attacks are going on the womenfolk. The horror_s t₀ which the womenfolk wer*, subjected, T have no $^{\circ}$ vocabulary t₀ describe. Even the children are not spared. And they say it is the internal issue of Sri Lanka. Sir, it is not the internal affair of Sri Lanka; it is' a question of human rights. They have no other go except

lo appeal to the conscience of humanity. Atrocities have affected all the categories oi Tamils who came under the purview of the Srimavo-Shastri p ,ct. There are 1,10,000 Indian passport holders and 90,000 of them have applied to come out. Why do they want to flee? It is because of terrorism, not because of economic.conditions; it is because of terrorism. Our Government and our Prime Minister have rightly expressed their concern. With all sincerity, I express my gratitude as well as the gratitude of the p ople of Tamil Nadu to the Central Government and our Prime Minister for this. They have rightly expressed their concern over this. Even in 1979, Madam Indira Gandhi was concerned about this. She wrote a letter to Mr. Vaikuntavasan, the President of the to-ordination Committee of Sri Lanka Tamils wherein she had expressed her concern. I have a photostat copy of the letter which Madam Indira Gandhi wrote. She says there:

"1 have just received your letter of 22nd August and I am horrified to see the enclosures.

The Janata Party Government is :;oing out of it_s way to be friendly with the present Government of Sri Lanka."

This is the concern which has been expressed by our Prime Minister. She has deep affection fo⁻ the Tamil people. That is why, she has expressed her concern over these incidents. But this is not adequate. This is not enough. When people in Bangladesh were attacked, when they were hunted by the blood-thirsty monsters, it was our Prim_e Minister who flinged out the banner of freedom to those people. Similarly, when lakhs of Tamils are being attacked and killed, ^r within eighteen miles from our sea shores, we cannot shut our eyes.

There is another serious point to which I would like to draw the attention of the Government, Sri Lanka is going to become an army base of

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the U.S.A. like Diego Garcia. Attempts ar_c going $_0n$. In that event, if Sri Lanka becomes a base, this will pose a threat to the peace of Asia and also to the security of this country. It will also be a threat to tie forty lakh Tamils. They will he-c jme the slaves of the Roman days.

Sir, what has happened? I am pained to see in the newspapers that ten thousand Tamils have left Sri Lanka and have reached West Germany seeking political asylum. That is why, day before yesterday, the West German Minister for Economic Affairs has visited Sri Lanka to discuss this problem in regard to the f ersons who have reached West Germany seeking political asylum. That i:. why, I would request this Govern-r lent to exert all sorts of diplomatic pressures on the Sri Lanka Government and they should tell them that India would not shut its eyes, when forty lakh Tamils, including the people of Indian origin and the Ceylon Tamils are being attacked and killed. We should firmly tell the Sri Lanka Government that Tnd'a would not shut its eyes to these developments. Such a type of concern should ba expressed.

It would like to draw the attention Government to another thing. ot the T1 в pro-Sinhalese newspapers are vensmous preading propaganda against our Government and against our Prime Minister. Thougii we are particular in continuing the cordial relations with the Sri Lanka Government they are not bothered. I have got photostat copies of vhese journals. There is one journal called "Sun" w' ich says, under the caption "Veiled Protest" dated 1st August 1961

"Mr_s Gandhi must know that Sri Lanka is not a "Pranth" of India like Rae Bareli. And that Sri Lanka will not shudder when Bareli frowns. Lanka will do what she thinks is good for Lanka and her people. If India does not like it, it can lump it."

IShri V. Gopalsamy] This is the sort of propaganda which is being whipped up, by the pro-Government elements in Sri Lanka. The Tamil people and the Tamil areas have been attacked by the Police-m ;n in civilian clothes. This is our information. The police stations were vacated and these have been occupied b; the army personnel. I say, Sir, this has been done not to protect the Tamils, this is only a camouflage. They a.e whipping up the extremist organisations to instil ten-or in the minds of the Tamils and in the minds of the p ;opl_e of Indian origin, t_0 flee this ft nd. This is the terrorism which has b >en sponsored and encouraged by the Government itself. The police is be-ii g used for this purpose. 1 have got photographs which show how market places were ransacked, how newspaper officer, houses of Members of Parliament and shops 1 ave been burnt. If our hon. External Affairs Minister sees these photographs, he will be very much pained. So, these atrocities are going on. I would request the Government to come forward and exert all sortg of pressures, express concern at the diplomatic level and also to express its deepest concern. I would also request the Government to consider the pro-j.osal of sending a parliamentary or some other delegation to Sri Lanka.

I hope and I am sure this Government alone can protect the interests of the people who are suffering there. They have no other hope. They are running here and there, to the Euroj.ea_n countries, but still the only hope lor them is that the Indian Govern-i lent will protect the interests of the citizens of the Indian origin residing i i Sri Lanka. (*Interruptions*). What $_{o}$ you say? So, Sir, I hope and expect that this Government will come forward and protect the interests of the people who are shedding their tears and blood there.

SHRI P. V NARASIMHA RAO: T have nothing to respond in specific terms to what Mr. Gopalsamy has said. It is a description which is

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known to the Government. If I nave not used that phraseology it i_s obvious reasons that i have not dune *so*. I would like to assure him that we are vigilant, we are aware of i. something, do something.

SHRI G. C. BHATTACHARYA; Si something, do something.

MR. DEPUTY CHAIRMAN: Please hear him.

SHRI P. V. NARASIMHA RAO: I have yet to understand what 'something' means. It is very easy to say, "do something", but it is difficult to specifically point out what is to be done. I have said we have done >hese things, we have expressed oui concern. Our High Commission is day and night actively assisting .those who are affected, to the extent they are able to do so. This Parliament is seized of the matter. Our voice is being raised. Beyond these tilings in regard to what is happening in another country, in spite of the grave concern ^we feel what can be done specifically is a matter for all of us to consider,

SHRI G. C. BHATTACHARYA: Whatever you have done wit)-, regard to South Africa you do the same thing. We are giving that suggestion.

•SHRI P. V. NARASIMHA RAO: Very good. Let the suggestions come. I am prepared to answer the suggestions. One suggestion has come that we should go to the U.N. I have very respectfully submitted that in the opinion of this Government that is not correct, that is not to be done. Therefore, if there are any suggestions like that, we would certainly respond to those suggestions. But the point is, here is a situation which is reported to be improving slowly and gradually. Shall we or shall we not allow it to improve? (Interruptions) This is the position I would like to appeal to the House that the reports that we are getting are not reports of deterioration, they are reports of

improvement. We are at this stage. Now keeping thi.> stage in view, I would like the Members to give suggestions.

SHRI ERA SEZHIYAN: Mr. Deputy Chairman, Sir it is with great concern and shock that we approach this discussion. There is no intention here to score a point of political nature. As rightly pointed out by the previous participants in this discussion, it affects all persons. It is not only a question of Tamilians of Shri Lanka, it is not only a question that agitates the minds of the people of Tamil Nadu, it is not only a question that agitates the minds of all Indians, i; is a question that affects the whole ! umanity. It is on the conscience of 1 timanity when the human rights are being disregarded and denied in the I: land. Sir, I do not agree with The ti ne of the statement that has been di tfted and read by the Minister. He hs s started by saying that these deve-lo, iments have started after the elec-tit n campaign. Partly it may be true, bu it is not the whole truth. Mr. Th indaman, a Minister in the present Government in Sri Lanka is reported to have met the President there and to Vave said-this I am quoting from "The Statesman" of 19th August 1981, un> er the caption "Sri Lanka Tea Esi ites Unsafe-Attacks on Tamils":

'•The CWC (Ceylon Workers Congress) president, Mr. S. Thonda. I tan, who is als_0 Minister of Rural Industrial Development in Mr. Jayewardene's Government -iresterday complained to him that even Tamil plantation workers, innocent of any political activity, have been singled out for murder and mayhem.

In a statement to the Press, he said it appeared that those who indulged in looting and arson appeared to 'covertly enjoy the patronage of powerful personalities,".

Coming from a member of the Cab-net, coming from a responsible Minis-

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ter, we should take it that it is net only political motivation and political disturbance, but something more deeper and sinister lies behind these engineered attacks on the Tamils.

As rightly pointed out by the Min ister, the problem is complex. It is a sin, led-out attack on the Tamil in general. on the Tamils of Sri Lanka, Tamils of Indian origin staying in Sri Lanka, Tamils of Indian origin who are to be repatriated to India and Tamils who are unfortunately called the "Stateless persons". These four categories are there. The hon. Minister is saying that while we are concerned, we should be very reser ved, it is an embarrassing question and we should not try to interfere in internal affairs of another coun the try. But I would like to point out that very many persons of Indian nation ality now in Ceylon who are either to be repatriated or who are tem porarily there have been vitally and most atrociously affected by the riots. His statement has not revealed the enormity of the atrocities perpetrated there. There is a report from the correspondent of "The Hindu" dated August 18, wherein he says:

"Thousands of refugees from the riot-hit Ratnapura Balanoda and other districts are pouring into Colombo and the predominatiy Tamil areas of the north. There were refugees also from Kahawatte and Rakwana weeping and wailing and narrating tales of horror.

Most of them have either left their belongings back or lost them. Completely empty-handed they are living on charity.

Many of them are Indian citizens waiting for repatriation. All their hopes of starting a new life in India with whatever little savings they had, have been dashed."

Here is a situation wherein persons are prepared to come, wh_0 have their lives' savings which they want to take out. As he knows Srimovo-

[Shri Era Sezhiyant

Shastri Agreement was not imple-niented faithfully. Even though many of them were prepared to come, they could not be paid all their amounts of savings, provident fund, compensation due etc, by the Ceylon Government. For inordinately long, they have been held up. To crown that all here is the misery; when they are prepared to come, their belongings have been looted; many of them have been assaulted. They are all Indian Citizens. Therefore, I would like to know what steps have been taken by the Government. Whether they would lodge a protest under the international law, tor tosg of life and property they can rightly approach that Government. So I would like to know what efforts have been made in this direction.

In this statement, there is one sentence:

"The main victims are Tamils, the majority of whom are workers in the estates. There have been a number of deaths and numerous incidents of arson, looting and violence."

Instead of giving a vague statement the Government should have given exact figures. The figure_s have come now. i am told that as many as 16 'Tamils of Indian origin have been done t₀ death and I think in the firing only one Sinhale was reported to have been killed. I do not know the exact number. This Vs the number given. I think the Government should have very properly give_n this information.

As I stated earlier, apart from the efforts for demanding compensation for loss of life and property, as rightly pointed out by other friends here. it is not a; if because we speak Tamil so we are approaching this Government They form a minority in an adjoining State and it is not only the repercussions which are being felt here but it is a matter of human rights that are being violated. I would request tl e hon. Minister to take whatever steps that are possible.

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Probably he cannot be as ebullient as a private member could be in the open House but I will be thankful if all possible steps aie taken to tackle this problem There is one more suggestion I would like to make.

A; a follow up to the discussion he, v and in order to give our suggestions and to get information which cannot be put forth here. I would request the Minister to convene a meeting of all the Opposition leaders as early as possible and put forth whatever additional material that has come to him and whatever effort; they have made and in what stages those efforts ar, when we will offer our own suggestions at an in camera meeting which will go a long way in helping to solve this problem.

SHRI P. V. NAHASiMHA RAO: Sir, that is a good -.suggestion. \ would say, at the outset, that I would welcome any suggestions from any Members in regard to this problem-how they feel it should be tackled, what else they would like the Government to do. All these suggestions will be welcome and I would personally look into those suggestions and inform them who.* has been done or what is proposed to be done. As for convening a meeting, that also could be considered.

Sir, in regard to the Indian citizens who have been affected, as I have stated earlier. India_n citizens have been told that if they wish to come back to India, the High Commission would assist them to return to India immediately. Now, those instructions are already there with the High Commission and it is only tTie expression of their wish to return to India and they will get all assistance that is needed. That is already there-the instructions are there-and they have been told. . .

SHRi ERA SEZHIYAN: Apart from the instructions, what about th« ! · ·-

aes they incurred and what about compensation?

SHRI P. V. NARASIMHA RAO: Now the point is, in a situation like this, do they want to wait for other things to be sorted out or do they want to come to India immediately? They will have t_0 make a choice. Naturally, the other matters cannot be sorted out before they come to India. If they have to be sorted out before they come to India, they cannot corns to India immediately. It is a matter for them to decide and if they fee! that they want to come to India, assistance is available to them ;md they will be brought back to India and their casas could be looked into in due course.

Sir. about the numbers which the hon. Member referred to. I have already said that there are still about 4,000 refugees from other places and they were met by the First Secretary or the Assistant High Commissio.n in Randy. The number is undoubtedly, large. I have never made a secret of it. We will have to deal with large numbers. That is why thess complications are arising and, whatever inadequacies may be felt, are because of the unusually large numbers involved. I would certainly take any suggestions. Sir, as I have already stated.

MR. DEPUTY CfKAIRMAN: Now I think the House will have to be adjourned because today is Friday. Some of the Members have already . . .

SHRI ERA SEZHIYAN: You can allow one more . . . (Interruption)

MR. DEPUTY CHAIRMAN: That I can't do. Today is Friday as you know and some of our friends go.

लाली मोन निगम (मध्य 877 प्रदेश) : दो बजे तक तो हाउंस चलाइये

. . . (ब्दभाधान)

MR. DEPUTY CHAIRMAN: We shall take it up at 2.30. I think the

House agrees to take up the mattes at 2.30.

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संदन की सार्रवाई ढाई बजे तक के लिये स्वभित की जाती है।

> The House then aujourned for lunch at twenty-eight minutes past one of the clock

The House reassembled after lunch at thirty-two minutes past two »l the c'ock. Mr. Deputy Chairman in the Chair.

S. RAMACHANDRAN (Tamil SHR1 M. Nadu): Mr. Deputy Chairman, Sir, at the outset, I wish to state that I do not agree with the stand that this is an internal affair of Sri Lanka, nor do I agree that the situation is progressing and it is not as bas as it was. It is also :iot a ia'-'L that these racial violent attacks areconfined only to certain parts of Sri Lanka where Tamil-speaking people are settled. In fact, STr, during the last seven or eight days, after the i disturbances started, all the aircrafts coming from Sri Lanka to any part of Tamil Nadu have been arriving i two or three hours late and I had i the personal experience of talking to some of the passengers and almost; everyone of them told me that they, were not in a position even to have

a safe travel from their places to the Colombo airport. The condition is so bad that it is not progressing well. The press reports or even any information from our own sources, I would like to submit, are not correct.

Sir, under the Indo-Sri Lanka | Agreements of . 1964 and 1974. our Government is committed to repatriation of a certain number of persons, and so also the Government of Sri Lanka is committed to confer citizenship on a certain number of persons. Sir, as far as repatriation

IShri M. S. RAMACHANDRAN]

is concerned, it is not our fault alone that the required number could not be repatriated to India within the time-limit agreed. The main reason for the delay in repatriation is the delay in settlement of dues like provident fund, gratuity by the Ceylon planters and other employers for outworkers who were willing to be repatriated. And the second reason is that the labour requirement is such that the Sri Lanka plantation owners want our workers to continue there. They are not prepared to send back the workers to India. Therefore, they [are being discouraged from opting for repatriation. The main reason is with the Sri Lanka employers and planters. Secondly, Sir, regarding the commitment which the Sri Lanka Government made to confer citizenship to a particular number of people, -in spite of the fact that 15 years have passed, they have not conferred citizenship even on 50 per cent of the people they agreed to. Now, these violent incidents have already been referred to by several of my colleagues. This is not the first incident or a stray incident bsecause of ! the election for the Development Council. This is a planned attack with the support and connivance of the ruling party there. My submission is that this is not an internal affair. It is more a genocide against a linguistic minority and it is deliberate and planned violence. I also share the view expressed by the hon. Member, Mr. Ramakrishnan, about the arrogance of the spokesman of the Sri Lanka Government when he stated that they had not expressed any concern about the Assamese. I submit, Sir. that there is no citizen of Sri Lanka in Assam, first. And secondly, there was no massacre of any Assamese in Assam. Therefore, this type of arrogance only shows that it i.s a planned attack on the people, not only people of Indian origin but their own citizens, Tamil-speaking citizens of that country. Stateless persons and others. This is a planned and deliberate genocide on a linguistic minority by the majority people. ^

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Now, in view of the concern expressed by all the speakers here on this issue, will the Government consider any more effective steps to convey our strong feelings to the Sri Lanka Government and also to see that such type cf violent activities are not allowed to continue?

SHRI P. V. NARASIMHA RAO; Sir, I have already submitted what has been done, what is being done and in the light of the suggestions given by hon. Members, if there is anything specific that could still be done, the Government would be willing to consider it. But nothing has emerged so far on specific lines. Not only now during this debate but even afterwards, I have already made a general request to Members to come forward with suggestions, if any, and give them to us. We will also consider what else can .be done. We will not merely wait for suggestions to come from the Members. It is a continuous process. This is an evolving situation. We will be vigilant and we will be in touch.

SHRI G. C. BHATTACHARYA: This is not correct. We have suggested economic sanctions. (*Interruptions*) He is misleading the House. (*Interruptions*)

MR. DEPUTY CHAIRMAN: No, no. How is he misleading the House?

SHRI G. C. BHATTACHARYA: Are you ready for economic sanctions? (*Interruptions*). He is asking for suggestions. We are giving suggestions. (*IntttrruMions*) Are you ready for economic- sanctions?

SHRF P. V. NARASIMHA RAO: I am taking the suggestions. I am not supposed to say. '-Yes" or .. "No", to that instantaneously. That is not the way we function. (*Interruption's*)

MR. DEPUTY CHAIRMAN: Mr. Bhattacharya, he has told this thing several times.

SHRI G. C. BHATTACHARYA: He has said no good suggestion has

^oirie. But we have suggested economic sanctions.

MR. DEPUTY CHAIRMAN: You do not hear and you jump up.

SHRI G. C. BHATTACHARYA: You should have asked him when he said no concrete suggestion had come.

MR. DEPUTY CHAIRMAN: I think lie never said this, what you say.

SHRI SHRIDHAR WASUDEO DHABi. (Maharashtra); I heard with anguish the statement by the honourable Minister. It seemed to the world that India is helpless and cannot give any protection to people of Indian origin all over the world. Indians are treated badly not only litre but.also in U.K. Reports have also 'come' from Saudi Arabia that Sikhs are not allowed to enter, Kuwait and other countries are a'so denouncing Hindus and are telling them', 'You Hindus cannot hold public worship." They c.'innot even observe their festivals. Bangladesh and Pakistan and other countries which are there around our nation are also not having happy relations with us. I would like to tell the Minister that toe policy should not be that of a tiger it teeth. Those countries don't treat the Americans and the Britishers like fHfc. This is what Indians there say.- The first question, therefore, is that there should be a radical change in the approach to the problem, looking to the events that are happening not just in one country, but in many countries. The Indians there feel that nothing is being done by. the Indian Government. Therefore, something ' more concrete should be done. I would not like to say because you know better. the Central Government knows, it batter, how to protect our people. There must be a proper strategy. The important question to be asked is: Is this problem really racial or rs it connected with citizenship denial of voting rights or employment?

urgent public *importance*

Because, with the plantations workers that is the main question. I_s the problem racial or is it connected with employment and denial of citizenship? Secondly, he has made a good suggestion. The Minister was referring to the agreement. I would like to know up to July, 1981 how many Indians have been repatriated and how many have been granted citizenship. I would like to know the position as it stands today. This problem must be solved effectively before the year 1981 because the agreement period is expiring.

Lastly, nobody is going to accept the statement of the honourable Minister. This sort of treatment is given not only to the people of Indian onoin living there, but even to the Indian citizens, to our passport-holders. Our passportholders are also being treated shabbily. They are also being manhandled. What are you going to do? Yo_u must tell the Sri Lanka Government that at least our citizens have a right to be treated properly and they should not be attacked. I would like to Irnow how many Indian citizens have suffered in these riots which are taking place in Sri Lanka.

SHRI P. V. NARAS'MHA RAO: I have placed the facts before the House. T< is •it riossible to describe the riots in a particular manner. What I have said is. 'As a result of the riots the sufferers are such and such people." Now that gives a clue for all of us to draw our own conclusions. But to brand it as a particular kind of riot would not be proper. I only placed the facts as we got. them.

The other thing is about the figures which the bonourable Member wanted. I have some figures here.

No. of or	Tsons	repairinted		to	
India	-		,		2,73,946
Balance	o tie'n	-pristr'	ated in	mler	

Buauce to be reliant and must.

1964 and 1974 agreements . 3,26,651

255 Calling Attention re. [RAJYA SABHA]

[Shri P. V. Narasinha Rao] ÷., , No. of persons granted Indian citizenship . 3,56,35* No. of Indian citizens awaiting repatriation to India 83,006 Total estimated number of Indian citizens in Sri Lanka including the above figures of 83,006 awaiting repatriation under 1964 and 1974 Agreements . • . 1,15,000 Balance to be granted Indian citizenship under 1964 and 1974 agreements 2,43,648 . . . No. of persons whose applications for Indian citizenship are pending 1,27,300 _No. of persons granted Sri Lanka ci ti zenshi p . . 1,56,282 . Balance to be granted Sri Lanka citizenship . . 2,18,718 . . Actual repatriation in 1980 . . 12,166

Actual repatriation in 1979 . . 15,942 Actual repatriation in 1978 . . 20,281

hese are the figures. May be, there could be a little variation in these figures. But the figures clearly show that what was agreed to be done in 1964 and then in 1974 has not been done fully. Only half of it seems to have been clone. Meanwhile there are some new complications. The original applicants died and their sons and daughters have come into the picture. That is what is called natural increase. They in many cases may not be prepared to cerne. In many cases, as has been pointed out, the employers are not prepared to release them in which case we tell the Sri Lanka Government, either to let them come or to give them citizenship and not to keep them hanging as stateless persons. These a> D our demands and we have

श्री जगवीश प्रसाद माघर : श्रीमन, यह प्रभन बहुत पूराना है । उस सारे इतिहास में जाने की आवश्यकती नहीं है। लेकिन दो की की स्रोर में इन सरकार का और सारे सदन का ध्यान आकथित करना चाहंगा । जब कल्याण-स्त्दरम जी बौल रहे थे तो उन्होंने कुछ उसमें राजनोतिक वातों का उल्लेख किया था। यह बात सच है कि इनके झगडे के पीछे राजनीतिक भी कुछ बातें हैं। कई साल पहले जा साम्यवादी वहा घटना हई थो उनके खिलाफ वहत जवदंसा कार्यवोही श्रीलंका सरकार ने की थी। लेकिन हमें झांज भी उस बाग में मचेत रहना चाहिए कि जहां तक तमिल भाषि। लोगों का प्रश्न है जो भारतीय मूल के हैं उनको सुरक्षा, उनका हिल हमारा हिंत है । परन्तु वहां पर नाभ्य-वादियों के साथ क्या किया जाता है, क्या नहीं किया जाता है, सिहलियों के साब क्या किया जाता है, क्या नहीं किया जाता है, उससे हमारा सरोकार सरकार के रूप में या भारतीय निवासियों के रूप में संघे नहीं स्थापित किया जाना चाहिए। यह भेरा मत है और जब वहां के सौम्यवादियों की पार्टी का नाम लेकर कोई बॉस कही जाय ता उसमें यदि यह उल्लेख आये कि भारत के कुछ नगरिक वहां के साम्यवादी झांदोलन को पंतसाहन देना चाहते हैं स्रीर वहां के जा तमिल भाषा भाषों हैं उनको यहां से प्रोत्साहन मिलेगा वहां को सरकार के विरोध में स्रादोलन करने के लिए ता यह उचित नहीं होगा । यह भारत और सेल.न के संबंधों को विगाइने में एक सहायता कर

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been talking to Sri Lanka Government on

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these lines.

सकता है । इसकी सावधानी हमें हर जकार से बरतनी पडेगी और बरतनी चाहिये, यह मेरा निवेदन है और मैं समझता हं कि सरकार इस विषय पर निश्चित रूप से सचेत होगी । यह बात सच है कि जब से तमिल वहां गये और जो उनको अधिकार पहले थे वे घटते चने गये । कुछ घटनायें ऐसी हैं । जब वहां पर अंग्रेजों का राज था तो उस समय तमिल भाषा भाषियों का हर जगत पर बाहल्य था। अधिकांश जगहों में वे प्रभावों थे लेकिन जैसे ही ग्रंग्रेजों के बाद वे आजाद हुए, जैसे अन्य देशों में इया है उसी बाधार से हर क्षेत्र से उन्हें पाहिस्ता-ग्राहिस्ता हटाया गया वजाये इसके कि उन लोगों को हटाते जो सोलीन में नहीं रहे हैं, वहां नये-नये गये हैं। लेकिन दुख यह है कि मैं केवल थोडे से झांकड़े देना चाहता हूं। वहां पर जब अंग्रेज थे उस समय तक जो स्विति थी वह यह थी कि जो सोलौन को एडमिनिस्ट्रेटिव सर्विस थो। वहां पर 30 प्रतिज्ञत लोग तमिल भाषी थे। 1977 में वे घटकर केवल पांच प्रतिशत रह गये, ऐसे ही क्लेरिकल स्टाफ में 50 परसेंट थे जो 70-72 में 5 परसेंट रह गये । ऐसे ही जो आम्र्ड फीसेंज थीं उसमें 40 परसेंट थे उसमें एक परसेंट रह गये, ऐने हो पुलिस के अन्दर भी हैं. यह दिखाता है कि वहां का भासन जो भो रहा हो वह तमिल भाषा भाषियों को पोछे धकेलना चाहता है। तो मेरा वरकार से अनरोध है कि सीलोन सरकार को इस नौति की स्रोर से सोलोन की सरकार को हमारो स्रोर से जवाब जाना चाहिये कि यह जो घडीती हई है, यह सिस्टमैटिकली हुई यह अनजाने से नहीं हई ग्रौर इस नीति को मूलतः सोलोन सरकार को बदलना चाहिये । जब फि यह निश्चित न हो जाये कि कौन भारत आयेगा, कौन भारत न आ कर वहां का

Urgent Public Importance

नागरिक रहेगा तब तक उनके किसो क्षेत्र में भी कहीं पर भी तमिल भाषियों के साथ विढेप का भाव छलकता हुग्रा कभी नहीं दिखाना चाहिये।

दूसरा एक और है और मैं समझता हूं कि सरकार ने इस तरफ ब्यान आक-षित किया होगा कि जो तमिल भाषा-भाषी लोगों के बाहुल्य का क्षेत्र है वहां पर सरकार की ओर ने नियोजित रोति से सिंहलियों को बसाया जा रहा है और इसके विपरोत यदि तमिल भाषा-भाषी लोग सिंहली बाहुल्य क्षेत्र में जाना चाहते हैं तो उनको सरकार रोकती है । मैं सरकार का ध्यान दिलाना चाहता हं कि वह इस बातको ग्रोर ध्यान करे कि वहां के हम लोगों की जिकायत यह है---जो हमारे खून का खून है, हमारे मांस का मांस है जो वहां पर रहने वाले भारत-वासी हैं--कि यह सरकार की ग्रोर से प्रोत्साहित किया जा रहा है, इसको बन्द किया जाये। फिर कुछ वहां की राज नीतिक घटनाएं भी हैं। अभी जो वहां को रूलिंग पार्टी है और जो टो० एन अ एक० तमिल भाषा-त्राषियों की संस्या है उनके बोच में समझीता हो गवा था और उसी समझौते के रूप में कुछ न कुछ चोजें मिलो थीं । उदाहरण के रूप में जोडिस्ट्रिक्ट कौंसिल्ज हैं, तमिलभाषा को जो स्वोहति है कुछ क्षेंबों में और ऐसी कुछ नौकरियों की सुविधाएं मिली थीं । लेकिन यह कहा गई जब कि विरोधो दल के नेता अमतालिषम के खिलाफ उन्होंने एक प्रस्ताव संसद् में ले आए थे, तब झगडा खडा हो गया है। यह जो चीज है दिस इज पोलिटिकल ।

अगर वहां को सरकार वास्तव में तमिल भाषा-भाषियों को दबाना नहीं चाहतो, तो जो रूलिंग पार्टी का और वहां के तमिल भाषा-भाषियों का समझौता हो रहां था और कुछ हो चुका था, उस वक्त उन्होंने वहां पर यह प्रस्ताव क्यों लाए । इसका मतलव सोधा-

259 Calling Attention re. [RAJYA SABHA] Importance

[श्री जगदीश प्रसाद माथ्र]

सीधा यह है कि वहां पर विरोधी दल और सरकारी दल के अलावा कुछ ऐसे लोग हैं, जो विधिवत पोलिटिकल वेंडेटा एक प्रकार से तमिल भाषा-भाषियों के खिलाफ करना चाहते हैं। इसकी ओर ध्यान आकृष्ट हमारे डिप्लोमैटिक लैवल पर या अन्य किसी प्रकार से भी होनी चाहिए। मेरा सरकार को यह सुझाव है।

दू नरी वात मेरी समझ में नहीं झाई जो णास्त्री जो के साथ समझौता हुझा था, जो कि वैसा डिप्लोमैटिक समझौता नहीं था जैसा यू जयू प्रल होता है, पत-व्यवहार के रूप में समझौता था। लेकिन उसकी हैसियत उसी समझौता था। लेकिन उसकी हैसियत उसी समझौते की है जो डिप्लोमैटिक लैवल पर दी जाती है। यह सारो कार्यवाही 15 साल पूर्व हो जानी चाहिए थी। 1974 में हुझा, उसकी 1979 के वजाए दो साल स्त्रीर अवधि बढ़ गई और 1981 तक झा गई। तो झाखिर-कार रिपैदियेशन क्यों नहीं हुझा ?

अभी मंत्री महोदय ने बताया कि अभी लगभग 83-84 हजार लोग ऐसे हैं वहां---मैंने सुना है कि इतनी संख्या थी----जो भारत में आने के लिए इच्छुक हैं, रिपैट्रिएशन के लिए, और वे लटके हुए हैं। बह क्यों लटके हुए हैं?

श्रीमन्, क्या श्रीलंका सरकार उनको आने नहीं देना चाहती या हमारी सरकार ने उनको सिटिजनशिप राइट देने का झभी तक पूरी तरह से फैसला नहीं किया या जैसे मेरे सहयोगी ने बताया कि उनको वहां के नौकरी देने वाले नहीं छोड़ना चाहते अथवा उनका पैसा रुका हुआ है, इसका कारण क्या है ? थोड़ी बहुत संख्या नहीं है, बहुत बड़ी संख्या है।

इसी के साथ बहुत वड़ी संख्या ऐसी है जिन्होंने अप्रभी तक न इधर अर्जी दी है न उधर अर्जी दी है। (समय की घंटी) मैं एक मिनट में खत्म कर रहा हूं। अब जो नये पैदा हो गये, उनकी स्थिति क्या है? मेरा ख्याल है कि इस सारी स्थिति का स्पष्टीकरण 1981 में समझौता समाप्त होने पर और नया जो भी समझौता हो, उसको इतना स्पष्ट कर लेना चाहिए कि अगले दो साल के ग्रंदर यह सवाल हल हो जाएं। जो वहां रहने वाले हैं, वे वहां रहें और जो यहां रहने वाले हैं, वे यहां रहें, और उनकी जो सन्तान होगी, वह तो नागरिक होगी ही, यानी

—All points should be made specific-ahd clear psftT^g-jsrlt should not go ore hanging fire.

बस, यही दो-तीन वार्ते में आपके सामने रखना चाहता हूं ।

श्री पी० वी० नरसिंह राव : श्रीमन् मैं तो पहले से यह सावधानी ले रहा ह कि इस चर्चा में कम से कम मेरी तरफ से किसी राजनीतिक दल या दलगत नीति या ऐसी कोई बात न ग्राए । लेकिन माननीय सदस्यों में से यदि कोई सदस्य किसी दल के पत्न में से कुछ पढ़ना चाहें तो मैं उसे रोक नहीं सकता । पर इसका मतलब यह नहीं होता कि कोई राजनीतिक दल यहां से वहां के किसी दल की मदद कर रहा है या उसके अन्दरूनी मामले में हस्तक्षेप कर रहा है। यह मैं मानने के लिए तैयार नहीं हं। जब एक बात आ जाती है, तो जहां-जहां से हमारे पास जानकारी ग्राती है उसको सदन के सामने लाया जाता है । इसके बारे में मझे तो इतराज नहीं है । लेकिन मैंने यह सावधानी जरूर बरती है कि हमारी तरफ से किसी राजनैतिक दल की बात या दलगत कोई बात न लाई जाए ग्रौर जो भी जानकारी मेरे पास है मैंने उसे उसी तरह आपके सामने रखी है।

ग्रब दूसरी बात यह कि वहां के जो ग्रल्पसंख्यक हैं, माइनारिटोज हैं, उनके बारे में उस सरकार की जो नीति है उसे हम उसी सरकार की अन्दरूनी नीति मानते हैं, जैसा हमारे पास अपनी सरकार की नोति है। लेकिन हम अपनी चिंता प्रकट कररहे हैं सौर चिता क्यों प्रकट कर रहे हैं इस पर काफी प्रकाण डाला जा चुका है। तो इन दोनों में हमें थोड़ा बहुत भेद करना चाहिए । माइनारिटोज एज माइनारिटीज हम नहीं देख रहे हैं माइनारिटीज इन ए ब्रांड सेंस । ये ऐसी माइनारिटोज हैं--जिनसे हमारा थोड़ा बहुत रिश्ता अभी भी कायम है ग्रौर पहले सेरहा हैग्रौर हमें चिंता होती है जहां कहीं भारतीय हैं मौर उनपर जुल्म होताहैतो हमें चिता होती है। उस प्रकार की चिंताको हम व्यक्त कर रहे हैं। वेभारतीय न होते ग्रीर वे शत-प्रति-शत साइनारिटी ही होते तो वह उनका एक दम ग्रंदरुनी मामला हो जाता और उस पर हम ज्यादा की स्थिति में नहीं रहते कहने तो इन दोनों में थोड़ा सा भेदभाव करना है और मैंने जो कहा है वह सिर्फ इसलिए कि उतका अंदरुनो मामना होते हए भी चुंकि इसमें भारतीय हैं भारतीय ग्रोरिजिन के लोग हैं, हमें चिंता होती है। यही मैंने कहाहै ग्रींग यही उचित हैजहां तक मैं समझता हं।

श्री लाडली मोहन निगम : उपसभापति महोदय, मैं उन बातों को तो नहीं दुइराऊंगा जो सभी साथियों ने कहीं । मैं कल्याण सुदरम जी, के श्रो रामाकृष्णन जो ग्रीर बाद में गोपालसामी के भाषण से साधारणत: सहमत हूं । ज्रसल सवाल, इस मसले को व्यापक पैमाने पर देखा जा सकता है लेकिन तात्कालिक मामला है जो ग्रभी वहां पर संप्रदायकिता के रूप में स्थिति भड़क गई है---संप्रदायिकता का शब्द मेरा है। लेकिन वहां के दोनों ही बैसं ही हैं, मतलब यह कि कोई दूसरे संप्रदाय का नहीं है दूसरा धर्मावलम्बी नहीं है। तो बात यह नहीं कहीं गई है, नहीं तो फिर बुद्ध ग्रीर गैर-बुद्ध का

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मामला हो जाता है। ग्रव इस से बड़ा दूर्भाग्य क्या हो सकताहै कि बुद्ध का इस्तेमाल झाजावीं के बाद हम लोग नहीं कर सके जोबुद्ध के जमाने में या बुद्ध के बाद लोगों ने किया नहीं तो शायद आज वह हालत न होती। में एक बात कहना चाहता हं विदेश मंत्री जी से -- इस हालत में जब नीति हम कोई बनाते हैं, चलाते हैं, आजका तात्कालिक उठाया हुआ वःदम,तो उस के परिणाम बाद में देखने को मिलते हैं। है उपसभापति असल सवाल यह महोदय, अगर गुस्ताखी न हो तो मैं कह सकता हं कि हिन्द्रस्तान की मृट्ठे खुल गई है। हमारी मृट्ठी में वह ताकत रही नहीं है; खलगई है, क्योंकि श्रीलंका, जितना साल भर में हम बच्चे पैदा करते हैं उतने बड़े ग्राबादी का मुल्क है। उसदेश की इतनो हिम्मत हो जाए कि हिन्दुस्तान के किसी हिस्से को दबा लेग्रीर उसके बाद भी उन्होंने देखा कि हम उस का कुछ नहीं कर सके। उसी के साथ जब उनका म्रांतरिक मामला, विद्रोह हन्ना, तो उसमें झांतरिक मामले को लेते हुए जहां राजनीतिक परिव-र्तन और बदलाव चल रहा हो उस में अगर हिन्दुस्तान की सरकार अपने हवाई बेड़े का इस्तेमाल करना चाहे तो पता चलेगा कि हम परिवर्तन वाले लोग हैं। तो श्रीलंका हमारी क्यों मानने लगें ? यह बात बिलकुल सही है कि जब कभी भी झागे करार झाप करना चाहें तो पूरे मामले तय कर लेने चाहिएं। लेकिन ग्रभी तात्कालिक रूप में हमें क्या कदम उठाना चाहिए ? सं.धा सक्षल है, जैसा आपने कहा, हम भी मुत्तफिक हैं कि हिन्दुस्तान का खून वहां है, इस वास्ते झाप मान लोजिए, किसी दूसरे देश में जहां मानव अधिकार ही टट रहा हो, क्या हम नहीं बोलेंगे ? इस वक्त मानवीय ग्रधिकार, इन्हान का हक, खतरे में है इस द्ष्टि से सारे मसले को देखता हंग्रीर इसलिए में आप से कहना चाहता

[श्री लाडली मोहन निगम]

ह कि देश की अखंडता और अक्षणता के लिए तो जरूरो है हो, इन्सानियत के लिए भी क्वा हम विषव में जनमत नहीं बना सकते ? यनाइटेड नें गंस की रेफ्यूजी कौंसिल, रेड कास है, स्काउट्स संस्था है; -- 25 संघटन होते हें--गैर सरकारी तौर पर जितनी राजनैतिक पार्टियां जो समाजवादी समता में या किसी बड़ो उदार दृष्टि में विश्वास करती हो, उन के साथ जनमत बनाने में काम नहीं कर सकते हैं ? मैं नहीं कहता, सारा मामला सरकारी लेवल पर तय करो । जहां तक मैं जानता ह एक कारत पार्टी थो, जो सोधलिस्ट इंटर-नेजनल से संबंधित है श्रोलंका की, सम समाजम, उस के साथ ब्या हम लोग गैर सरकारो तौर पर, उनको विश्वास में ला कर, कुछ आगे नहीं बढ सकते ? मैं यह नहीं कहता वहां जो कटनोतिक विभाग है या जो लोग वहां राजदूत, सफोर लोग, बैठे हुए हैं, सारे निकम्मे और खराब हैं, मेरा यह कहना है कि जो भी राजदूत होता है यह मानकर चलता है में सरकार का हं, सरकार का काम कर रहा हूं। उसके दिमाग में हो कि मैं रहा बैठा हुआ हूं एक इन्सान अपने देश के अधिकार की रक्षा करने के लिएं।

में एक बात को तरफ ग्राज भी---चेतावनी तो देने को मेरो ताकत नहीं--जेकिन आगाह जरूर कर देना चाहना हु, झाप के माध्यम से। यह मेरो सुबना नहीं, बल्कि वहां के बिदेश मंत्रो चानंद किस्तर चनावीस ने जो कहा है, धर्म गुरुप्रों को सभा में, जिसको मैंने परसों हो अखबार में पढ़ा, कि इसमें विदेशी हाथ है। विरुहन साफ है, नगोंकि मापका कल का जो भाषण हवा है लो ह लगा में उससे भो ध्वतित होता है कि कुछ ताकतें इस मामले में लगो हई हैं कि ऐसो सु (तेहाल पैदा हो जाए कि हिन्द्रस्तान हिन्द महासागर के बारे में एक तम्मेता युगाइटेड नेगंत या संयक्त राष्ट्र संघ को तहत करने बाला है उन को तोड़ा जा सके। तो का कुछ ऐसा खतरा नहीं लगता ? अव तो बितकृत साफ है कि वह संम्मेलन न

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हो सके ऐसे हालात पँदा कर दो ताकि हमारे लिए भी हिस्सा लेना मुश्किल हो जाय। जब हम ने डियागो गाणिया को खाली कराने को वात को तब उस ने कहा था कि हम उससे ज्यादा नजदीक हैं, हम को खतरा है। आज लंकादूसरे साम्प्राज्यवादी बेड़े का श्रहा बनने जा रहा है। यह मेरे सामने सवाल है। हमारे जो भारतीय वहां हैं उन को नैतिक जिम्मेदारो ग्राप के ऊपर है। जो भारतीय पारपत लेकर वहां पड़े हए हैं उन को सुरक्षा के लिए सरकार को क्या रूख अत्ति (यार करना चाहिए वह तो सरकार करेगी हो । रहा सत्राल भारतीय मूल के लोगों का। उन को भी बचाने के बारे में सोचना चाहिए । यह बात सही है कि आस्त वाले समझौते के परिणामस्वरूप ग्राज करोब करोब एक लाख आदमी स्टेटलेस हो गये हैं उन को कोई लेने को तैयार नहीं है।

SHRI V. GOPALSAMY: Five lakhs.

श्वो ल/डलो शोहन निगम : वालिग लोग एक ल/ख हैं। उन के साथ उन के परिवार के लोगों को जोड़ कर ग्राप कह रहे हो। संख्या ग्रीर भो वड़ सकती है। उन के बारे में सरकार क्या सोच रही है। लंका तो इस बात का सहारा ले नेगा कि ग्रवांछनीय तत्व हमारे राष्ट्र में घु से हुए हैं, भले हो हिन्दुस्तान उन का सहारा न ले रहा हो। तो मामला कर है हल होगा ?

जब हम लोग वहां के लोगों की भाषा को प्रतिष्ठा को बात करते हैं तो हमें अपने गिरेवान में देखना चाहिए कि हम भाषा के सम्बन्ध में कितने ईमानदार हैं। तो इस मसले को हल करने के लिए तोन तरोके होंगे । एक तो दूरनामी विश्व के जनमत को तैयार करना, सरकारो तौर पर जो कुछ फैसला आप को करना हो करें । दूशरा तरीका हो सकता है कि अपने ग्रासपास के जो हमारे मित्र हैं--कल अगर मान लोजिए किसी मित्र ने कहा कि इसे यूनाइटेड नेशंस में ले जायं तो यूनाइटेड नेशंस में हम अकेले न पड़ जायें यह खतरा है इस वास्ते में उस को नहीं कहता--उन को

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साथ लें इस विषय पर । जो ग्रन्तर्राष्ट्रीय सेवाभावी संस्थाएं हैं उन में जनमत बनाने का हमें काम करना चाहिए। तीसरे अपने ग्रन्दर जितना हम प्रजातांत्रिक ग्रधिकारों को मजबत बनायेंगे उतना वहां पर प्रजातंत्र के ग्रधिकां रों के लिए लड़ सकेंगे । चौथी चौज, बद्ध को जब तक हम हिन्द्रस्तान की राजनीति में प्रतिष्ठित नहीं करते तब तक जितने ये साउथ-ईस्ट के देश हैं उन के साथ हमारा कोई बहत ग्रच्छा भविष्य दिखता नहीं । इस वास्ते लंका के स्राज के मौजूदा दंगों से---हम को कोई खुशी नहीं है--एक मच्छा काम हमा है कि उस ने हमारी उमीबों को, जो हम बलसाये हुएँ पड़े थे उस को दूर कर के प्रम को जगाने का काम किया है। अगर जागे हैं तो जागत नागरिक ग्रीर सरकार का परिचय दीजिये । मझे इतना ही कहना है।

श्वी पी० बी० नरसिंह राव । श्रीमन, में पहले तो यह कहना चाहता हूं कि हम कभी सोये हुए नहीं थे। 15 साल से, 17 साल से जो यह मामला चल रहा है, सदस्यों ने स्वयं कहा कि यह कोई हमारी तरफ से आ लस्य नहीं हुन्ना, देर हमारी तरफ से नहीं हुई, दोनों तरफ से हुई। उस के कारण थे। तो यह मामला ऐसा है जिस को दोनों तरफ से निबटाने की कोशिश होनी चाहिए और उसी कोशिश में हम लगे हुए हैं। मैं ने जो निवेदन किया, भारतीयों के सम्बन्ध में जो हमारी चिन्ता है उस को प्रकट करने में हम सब सहमत हैं इस लिए वह प्रकट में ने की । ग्रव हयमन राइट्स, मानवीय अधिकारों का जो प्रश्न होता है वह केवल एक देश का नहीं होता। ग्राप को पता है कि भारत ने कभी भी मानवाधिकारों की रक्षा में कभी नहीं की, हम पीछे नहीं हटे हैं। हयमन राइट्स के लिए हर एक जगह झावाज उठाने में हम आगे रहे हैं। हमारा जो रोल रहेगा वह, रहेगा भ्रपनी जगह ।

श्वी लाडली गोहन निगम : निर्गुण जाप मत करिये, सगुण जाप करिये ।

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श्री पीo बीo नरसिंह राव : निर्गुण नहीं, सगुण ही करते ग्राये हैं । जव-जव ग्रावण्यकता हुई है हम ने ग्रावाज उठायी है, किसी से कम नहीं रहे हैं, पीछे नहीं रहे हैं ग्रावाज उठाने में । लेकिन इस मामले में उस को ग्रभी से जोड़ना मुझे उचित नहीं लगा इस लिये मैंने उस पर कोई दृष्टि नहीं डाली । ग्रव बुद्ध को कहां प्रतिष्ठित करना है यह वड़ी लम्बी समस्या है । इस के बारे में फिर कभी सोचेंगे । इस मामले से इस का कोई संबंध नहीं है ।

श्वी नरसिंह प्रसाद नन्दः वह मयनी जगह पर प्रतिष्ठित है। उन को प्रतिष्ठित करने की जरूरत नहीं है।

SHRi HARKISHAN SINGH SUR-JEET (Punjab): Mr. Deputy Chairman, Sir, I share the feelings of all and it is not an issue which concerns the Tamilians alone. It is an issue which concerns all the Indians and I feel the statement of the Minister of External Affair_s is very disappointing. Firstly. because, he has expressed the feeling of satisfaction that a climate of confidence has been built up when there are four thousand people still in the refugee camps. One does not know what is going to be their fate. The problem remains unsolved. Secondly, Sir it has been said that this is an internal affairs of the Sri Lanka Government. One can differentiate between the issues which are there at Jaffana and the issues which are there where direct attacks are made on the Tamilians of Indian origin. Thirdly, Sir, he has stated that no responsibility can be fixed about the riots. Sir, I want to point out. .. (Interruptions) I do not want him to commit to anything. I was there in England when Skinheads attacked Indians and this is the type of reply which was given by the Prime Minister first. But later on she had to accept it when the whole thing wai made known to her. More than 300 people came from outside and atack-

[Shri Harkishan Singh Surjeet]

ed Indians. This should not be stated here. What I want to say is that it is not correct to say that this thing started because of all these things. The basic problem that is there was an agreement between the two countries. The problem has re unsolved mained since many SO There vears. was some agreement hetween the Of India (Governments and Sri Lanka. What happened to that? Who is responsible for not implementing that agreement? Their fate is hanging in a balance since а long time. Today we come Jo know that almost one-third have acquired the citizenship of Sri Lanka. wherea* the fate of two-thirds is still un decided, according to the figures pro vided by the Minister of External Affairs. Who is responsible for that? What steps have been taken earlier during all these years to that see everybody settled? Secondly, is there are so many persons who are still stateless. What are steps that the Government of India is taking about them, to solve their problem? Then. what about those who have offered to acquire the Indian citizenship? What is the hitch about them? Why have they not been provided all the and if facilities to come here. the question of their arrears, provident funds, other dues, etc., is not settled. what steps have been taken by the Government of India in that direc tion? You cannot shirk vour res ponsibility. If Shrimati Indira Gandhi at that time, in 1979, could write a letter, which was quoted here, in which she said that the Janata Party Government is going out of its way to be friendly with the present Government of Sri Lanka, when the attacks were on the Tamilians, when the riots were there, you cannot now say, you can not do anything. You could then make a written protest in a communi cation and you say mow that nothing could be done today. T would like Affairs to ask the External Minister what are the steps that the Govern ment propose to take to see that the agreement is implemented and what are the steps that the Government

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has already taken, it is not the elections alone. It is this thing. If they were not stateless, if their citizenship were determined, the problem would not have been there to that extent. "What steps do the Government propose to take to ensure that those who want to come to India, their provident fund matters and property matters are settled? What steps is the Government taking to settle their affairs? There are Indian Citizens, there are' stateless persons. What are the steps that the Government is taking? This is the responsibility of the Government. You cannot say that this is an internal affair of Sri Lanka because these people are outside the country. They are Indian citizens. I fail to understand how the the Government of India takes such a stand. If such a stand is taken, it will not be good for this country. You are proud of getting thousands of crores of rupees of foreign exchange through the savings of Indians abroad. They are helping you. If this statement goes to the Indians abroad that the Government is not going to take any responsibility, this will have a very adverse effect on the Indians because such a situation is not in Sri Lanka alone, but in other countries too such a situation is developing. If the Government of India does not take a firm position-it is a very dangerous situation-it will lead to lack of confidence among Indians abroad that there is nobody in India to look after their interests.

SHRj. P. V. NARASIMHA RAO: Sir, I am afraid, what I have never said, is being imputed to me. I have said et the very outset that these two are separate things although we cannot say that there is no link between them. The quustion of repatriation, what has been done, why more could not be done, what is proposed to be done etc., could be discussed in this ' House and I am prepared to come forward with all the information trmt would be relevant. Here we are on a specific issue and that concerns the roits. So whatever information I have placed before the House, is concera-

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ing the roits, and by the way, whatever other information I happen to have, I have placed before the House. Therefore, I would once again appeal to the House that if Hon'ble Members really want that the main question of the repatriation process has to be dis_ cussed, I am prepared for the debate and come with all the figures. But I have never said that we are not going to do anything or we are not going to take any action. Whatever action is possible, we are taking not only here, but everywhere, in the case of Indian citizens, I have already said, if they want to be evacuated immediately, there are facilitiea available. If the Government of Sri Lanka soma cases is taking its own time in in eorting out whatever dues are to be paid to them, that has been one of the problems. We have been putting pressure on them through bilateral discussions. I can also demonstrate by figures if there is any need or any occasion, that as a result of the pressure which we have been consistently bringing on them_r there has been some improvement. For various reasons, that Government has not been able to find money in a lump sum t_0 pay to these people immediately so that they could go. So, thi\$ question is being looked into, all these questions are being looked into and as the hon. Member said, time is of essence. I understand; I have myself said that time is of essence because the term of both the agreements is coming to an end this year and I have already submitted to the House that before the term ends we are going to find a way BO hat there is no gap between what

we do next and the ending of the term. That is what we ere at, at the moment and the matter is being looked into.

MR. DEPUTY CHAIRMAN: We go to special mentions. Shri Nanda.

REFERENCE TO THE ALLEGED POLICE BRUTALITY ON THE CON-VENER OF THE ALL ORIS S A STU-DENTS ACTION COMMITTEE IN SAMBALPUR

SHRI NARASINGHA PRASAD NANDA (OxiittX: I wn thankful *

19B1] the All Orissa Students 270 Action Committee

you for giving me this opportunity for making a mention of a brutal, primitive and inhuman act by the police against $_{\rm Q}$ student leader. I am glad that the Minister of State for Home Affairs is here and I hope ha will take not of what I am saying. You will kindly remember that last year, in the month of September, there was an agitation by students making demands, among others, for effective check on blackmarketing, maintaining level of prices of essential commodities, adequate supply of rations to students in hostels, check on police excesses and so on and so forth.

Sir, yesterday i got a telegram from Ashok Kumar Bisi, District Secretary, Communist Party of Sambalpur, then Mohammed Mumtaz, District Secretary, Lokdal, Bajrabahu Satpathi, Advocate, Bhagvatnanda, Advocate, Sambalpur. I just read the telegram and the meaning will be clear.

"Suresh Kumar Pujari Convenor All Orissa Students Action Committee beaten mercilessly by police in town police lockup Sambalpur Orissa Seventeenth Night being arrested under Section 107 CRPC."

You will kindly see that after the agitation at least, particularly, at this point of time, there was an atmosphere of lull. The atmosphere was quite calm. Seven students leaders had been expelled from the Gangadhar Mehar College and Shri Suresh Kumar Pujari who happens to be the convenor of tha Students Action Committee wa^ a bri-liant University student. He moved the High Court when he was expelled by the College authorities, so that ha may be enabled to prosecute his studies and appear in the examination*. Meanwhile, he was arrested under: section 107 Cr. PC. under the preventive provision of the Criminal Proea-dure Code. If there had been an* material to arrest him, they could have of course arrested him. Merely by executing a bond, a person in an-titled to be released on baiL (Tlvie*-bell ring's) Sir, I will just mention one thing. He wag mercilessly beaten up.